

**High Court of Judicature at Allahabad**  
**Lucknow Bench, Lucknow**

Dated :

**NOTICE**

In supersession of earlier Notice dated 22.04.2016 regarding allotment of Advocates' Chambers in the New High Court Building at Gomti Nagar, the following is notified :

Advocates desirous of getting chamber allotted in his/her name may apply on the prescribed application form at Appendix 'A' with the Demand Draft of Rs. 25,000/- (Rs. Twenty-five thousand only) drawn in favour of the **Registrar, Advocate Chamber, High Court, Lucknow**, along with an affidavit as provided in format Appendix-B at the counter number 07 and 08 in the Registry/Cause List Section of this Bench, on all working days from 10.00 a.m. to 2.00 p.m., by 18<sup>th</sup> May, 2016.

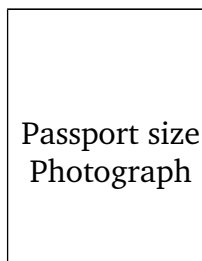
**(Rajendra Singh)**  
**Senior Registrar**

Copy of the abovementioned Notice forwarded to the following with the request to inform all the members of the Oudh Bar/Advocates for taking necessary action :-

1. President, Oudh Bar Association
2. Officer on Special Duty (J)(Chamber Allotment)
3. Joint Registrar (J)(Listing)
4. System Manager
5. Notice Board

**(Rajendra Singh)**  
**Senior Registrar**

Appendix 'A'  
**APPLICATION FORM FOR THE ALLOTMENT OF  
CHAMBER IN THE NEW HIGH COURT BUILDING AT  
GOMTI NAGAR**



1. Name of the applicant (in capital letters): .....
2. Father's Name :.....
3. Permanent Address of the Applicant :.....
4. Local Address of the Applicant :.....
5. Date of Birth :.....
6. Date of Registration in U.P Bar Council:.....  
Registration No.-.....
7. Date of Registration in Oudh Bar Association:.....  
Registration No.-.....
8. Advocate Roll No. as issued by High Court, Allahabad :.....
9. Length of Practice in High Court, Lucknow Bench, Lucknow.....
10. Whether the applicant was allotted any chamber in the High Court previously? If yes, details thereof : .....  
.....  
.....
11. Whether the applicant has been the Chief Allottee in the High Court previously? If yes, mention the name of the Co-Allottees : .....  
.....  
.....
12. Whether the father/mother/son/daughter of any other member of the family was allotted a chamber in the High Court? If yes, details thereof :.....  
.....
13. Whether the applicant is physically handicapped ? If yes, give details (enclose disability certificate).....  
.....

2.

14. Number of Cases of independent appearance in Lucknow Bench of the High Court during the period from 1<sup>st</sup> of January, 2011 to 31<sup>st</sup> December, 2015 : .....

15. Whether any proceedings under Contempt of Courts Act, 1971 has been initiated or culminated into conviction against him/her, if yes, details thereof : .....

16. Whether any criminal case is pending or he/she has been convicted, if yes, details thereof : .....

I undertake that the information given above is true. In case any of the information is found to be false or misleading the applicant shall lose his right to allotment and even after allotment, the committee shall have absolute right to cancel the allotment.

**Date:**

**Signature of applicant**

**Place:**

**Details of Demand Draft :**

(Drawn in favour of the Registrar, Advocate Chamber, High Court, Lucknow)

Demand Draft No.-..... Issuing Date:.....

Amount :- Rs. 25,000/- (Rs. Twenty-five thousand only)

Payable at : .....

.....cut here.....cut here.....

**RECEIPT**

**(TO BE FILLED BY APPLICANT)**

Received Application from .....

Registration No.-.....

along with Demand Draft No.-. .... of Rs. 25,000/- (Rs. Twenty-five thousand only)

Payable at .....

**Date :**

**Appendix-'B'**  
**AFFIDAVIT**

I,.....

S/o ..... aged ..... and residing

at.....

Registration No.- in U.P. Bar Council :.....

do hereby solemnly affirm & sincerely state on oath as follows:

1. that no proceeding under Contempt of Court Act, 1971 has ever been initiated or culminated into conviction against me.
2. that neither any criminal case is pending against me nor I have been convicted in any criminal case.
3. that if any of the terms as provided in the guidelines/allotment are violated or any of the information furnished by me is found to be false or any of my act affects my eligibility, my allotment may be cancelled.

**Verification**

The above mentioned facts are true and correct to the best of my knowledge, information & belief and nothing has been concealed by me.

**(Sign of Deponent)**

Solemnly affirmed at.....

on this .....day of .....

and signed his/her name in my presence.

Deponent signed before me  
Seal of the Notary

**GUIDELINES RESOLVED AFTER DISCUSSIONS WITH THE PRESIDENT SRI H.G.S. PARIHAR, SENIOR VICE PRESIDENT SRI G. C. VERMA AND SECRETARY SRI R.D. SHAHI OF THE OUDH BAR ASSOCIATION FOR THE ALLOTMENT OF ADVOCATE CHAMBERS IN THE NEW HIGH COURT BUILDING, LUCKNOW, AS APPROVED.**

**A. Eligibility :-**

- (i) Only the applicant Advocates “regularly practising” in the High Court, Lucknow Bench shall be considered eligible for allotment of Chambers.
- (ii) The applicant-Advocate should have put in minimum of seven years “regular practice” in the Lucknow Bench of the High Court till 31.12.2015.
- (iii) “Regular practice” of an applicant-Advocate shall be determined on the basis of independent appearance of the advocate in the High Court, Lucknow Bench, if he/she has appeared in minimum of total 300 cases independently during the period 01.01.2009 to 31.12.2015.
- (iv) An Advocate against whom any criminal case is pending, or has been convicted, shall not be eligible for allotment of chamber.
- (v) An Advocate against whom proceedings have been initiated or culminated into conviction under the Contempts of Courts Act, 1971, shall not be eligible for allotment of chamber.
- (vi) Applicant-Advocates to whom the chambers have been allotted in the old High Court Lawyers Chamber Complex would be ipso facto eligible to allotment of chamber in the new High Court Building, subject to payment of additional charges and other conditions, as stipulated in these guidelines.

**B. Mode/Procedure of Allotment of Chambers :-**

- (i) In the allotment of Chambers 20% representation shall be given to the 'Junior Advocates'; and 10% to the 'Lady Advocates', including physically handicapped Advocates.
- (ii) The term 'Junior Advocates' for the purpose of allotment of Chambers would mean the Advocates (excluding Lady Advocates), who have put in 07 to 15 years practice in the Lucknow Bench, as on 31st December, 2015.
- (iii) All the designated Senior Advocates who apply for allotment of Chambers would be entitled for allotment of independent Chamber during their life time.
- (iv) 20% of the total allottees will be the Advocates, who have put in 07- 15 years of practice.
- (v) 10% of the total allottees will be the Lady and physically handicapped Advocates. Remaining chambers would be allotted to the Advocates on the basis of their seniority as per date of enrolment with the Bar Council of U.P.
- (vi) Advocates desirous of getting chamber allotted in his name may apply on the prescribed format Appendix 'A' with demand draft in the sum of Rs.25,000/- drawn in favour of Registrar, Advocate Chamber, High Court, Lucknow.

- (vii) The allotment of chamber shall be subject to guidelines which would include eligibility of the applicant. The sum of Rs.25,000/- being deposited by the applicant at this stage is purely interim as security and subject to final payment as determined by the Committee. The applications are required to be filed along with demand draft and an affidavit sworn by the applicant as provided in Format Appendix-B, on or before 18.5.2016. At the time of allotment of chamber, the allottees would be required to execute an agreement, as per conditions laid down by the Committee.
- (viii) Each chamber would be allotted in the name of two eligible advocates.
- (ix) The Advocates from handicapped category and Lady advocates would have a better right to allotment of a chamber on the ground floor of the chamber complex.
- (x) After the applications of eligible advocates are processed, the “number” of the chambers would be allotted as per seniority. Senior most allottee would be given preference for allocation of Chamber on ground floor, and so on.

**C. Maintenance Cost, Security Deposit & other charges :**

- (i) A sum of Rs.5,20,000/- is required to be deposited by the allottees for every chamber for generating interest income for general and annual maintenance of the chambers/chamber complex for the next fifteen years.

At the subsequent stage, in case the interest income generated from the deposit given by the chamber allottees falls short, for general maintenance/annual maintenance of the chamber complex, the allottees may be required to give additional deposit. It is made clear that in case additional deposit is not given within time stipulated in the demand notice, the allotment of chamber is likely to be cancelled and allottee evicted.

- (ii) The principal amount deposited by the allottees for chambers in old lawyer chamber complex would be adjusted in the money to be charged for allotment of chambers in the New High Court complex (applicant allottees would be required to furnish proof of deposit of principal amount for seeking adjustment in the deposit).
- (iii) The allottees would be liable to pay electricity charges as per bill generated on the basis of consumption of electricity as per meter reading. In case the charges are not paid, the electricity would be liable to be disconnected after one month of default in payment. In case of non-payment of electricity charges, the electricity charges would be deductible from the security deposit amount, other than the allottee being liable to be ejected from the chamber and cancellation of allotment.
- (iv) In case any allottee or his agent/clerk damages the chamber, defaces the complex, alters the chamber in any manner, uses the chamber for purposes other than practising law, causes damage to any portion of the chamber building including toilets, electrical fittings etc., he/she would be liable to be evicted and cancellation of allotment. The allottee shall be liable to pay cost for damage caused which would be deducted from the security deposit, to be determined by the Committee.

Note :

1. If an allottee violates any of the terms provided in the guidelines/conditions of allotment or does any act which affects his eligibility, as provided herein above, the allotment would be liable to be cancelled.
2. For all intents and purposes of these guidelines, the length of practice of an advocate/applicant shall be considered from the date of enrolment with Bar Council of U.P.
3. It is made clear that the un-allotted chambers in the above noted reserved categories would be allotted as per seniority of the Advocates, as provided above.
4. Notwithstanding anything contained in the aforesaid guidelines, Hon'ble the Chief Justice may, in his discretion, allot a Chamber to any Advocate.
5. After approval of the guidelines by Hon'ble the Chief Justice, application forms be published in the cause list and the website of the Allahabad High Court.
6. If the allottee dies leaving behind his wife/son/daughter in the profession, wife/son/daughter would be adjusted on priority basis subject to fulfilment of other conditions.
7. If an allottee wants to change his Chamber, he would have to seek the consent of all the allottees of the Chamber concerned where he wants to be adjusted.
8. Allotment once made would be final and any change can be brought about only with the approval of the Committee.
9. Last date for submission of application forms is May 18, 2016.

(Rajendra Singh)  
Senior Registrar